

**FORM D**  
**PROOF OF CLAIM BY FINANCIAL CREDITORS**

(Under Regulation 18 of the Insolvency and Bankruptcy Board of India ( Liquidation Process) Regulations, 2016)

Date: 03.06.2022

To,  
**The Liquidator**  
**M/s M M Agro Pvt Limited**  
Mrs. Sonu Jain  
58 Mahatma Gandhi Road  
Tower 5 Alcove Tower Flat 2B  
Diamond City South Tollygung Karunamoyee  
Kolkata West Bengal 700041

From:  
**UNION BANK OF INDIA**  
As A Principle Office at  
Union Bank of India (E-CB)  
Patna Main Branch-3  
Exhibition Road Patna  
Bihar-800001

**And**  
**As A Registered Office at:**  
Union Bank of India  
Head Office, 239,Ground Floor,  
Vidhan BhavanMarg,  
Nariman Point Mumbai  
Maharashtra-400021

**And**  
**Regional Office amongst others at**  
Union Bank of India, Regional Office,  
Nasheman Bhavan, 1<sup>st</sup> Floor,  
Mazharool Haque Path, Frazer Road,  
Patna-800001

**Subject:** Submission of proof of claim in respect of the voluntary liquidation of M/s M M Agro Pvt Limited under the Insolvency and Bankruptcy Code, 2016.

Madam/Sir,

**Union Bank of India** [ECB], Patna Main Branch, Exhibition Road, Patna, Bihar-800001, hereby submits this proof of claim in respect of the voluntary liquidation of M/s M M Agro Pvt Limited House No 6b/26, TilakMarg, North S.k. Puri, Patna 800013. The details for the same are set out below:

1.	Name of financial creditor  (if an incorporated body provide identification number and proof of incorporation, if a partnership or individual provide identification Records* of all the partners or the individual)	Union Bank Of India (ECB) PAN No AAACU0564G
2.	Address and email of financial creditor for correspondence.	Union Bank Of India (ECB) Patna Main Branch-3 Exhibition Road Patna Bihar-800001



3.	Total amount of claim, including any interest, as at the liquidation commencement date and details of nature of claim (whether term loan, secured, unsecured)	<ul style="list-style-type: none"> <li>As on date 30.04.2022 total outstanding dues in the loan A/c Rs.9,14,93,306.50</li> <li>Non maintenance chg of CA Rs.4372.7</li> <li>Other expenses including legal &amp; recovery charges, valuation and misc. expenses of Rs.11,62,461/-</li> </ul> <p><b>Total of Rs.9,26,60,140.2</b> (Rupees Nine Crore Twenty Six Lakh Sixty Thousasnd One Hundred Forty and Paise Twenty Only).</p>
4.	Details Of Any Order Of A Court Of Tribunal That Has Adjudicated On The Non-Payment Of Debt	SANCTION AND AVAILMENT OF CREDIT FACILITY, ACCOUNT STATEMENTS AND EMG OF PROPERTY , LOAN DOCUMENT AND BILLS
5.	Details of how and when debt incurred	SANCTION AND AVAILMENT OF CREDIT FACILITY, EXPENSES INCURRED IN RECOVERY AND LEGAL PROCEEDING
6.	Details of any mutual credit, mutual debts, or other mutual dealings between the corporate person and the financial creditor which may be set-off against the claim	NIL
7.	Details of any security held, the value of the security, and the date it was given	<p><b>A.Primary Security</b></p> <p><b>I.Working Capital</b> Hypothecation of Inventory, Book Debts and other Current Assets</p> <p><b>II.Term Loan</b> Hypothecation of plant &amp; Machinery and Other Miscellaneous assets.</p> <p><b>Collateral Security</b> <u>Property No.1-Property in the nam e of M/s M M Agro Ventures Pvt Ltd</u> All that part and parcel of Landed Property Inclusive of Factory shed and building situated at land measuring 1 Bigha 10 khatas 12 Dhurs [4122.68 SqMtr] Under Khata No 5 Plot No 881, Mauza: Kuwhi, Tauzi No:1092 Thana No 330 Anchal : Barhariya, Dist- Siwan. Market value as per panel valuer Mr. Arun Kumar Sinha of Rs 5,00,16000/- dated 30.12.2019</p> <p><u>Property No.2- Property in the name of Mr. Mitesh Kumar ( Guarantor)</u> All that part and parcel of Landed Property measuring 1 Bigha, 19 Kathas 9 Dhurs[ 146.79 decimals] under khata No 5, Survey Plot No: 990 and Khata No: 5 Survey Plot no: 1002 MauzaKuwhi , Tauzi</p>



		<p>No: 1092 Thana No : 330 AnchalBarhariya, District –Siwan. Market Value as per panel valuer Arun Kumar Sinha of Rs 1,61,42,940/- dated 30.12.2019.</p> <p><b>Property No. 3</b> Property of Residential Apartment in the name of Mr. Subesh Kumar and Mr. Nitesh Kumar ( Guarantor/s)</p> <p>All that part and parcel of Residential Apartment bearing Flat No 1102 in first floor of Janpriya lake View, Phase II measuring super built up area of 1110Sq Ft in Block B and one covered car parking of 23.9 Sq Ft for car parking of the said flat in Block B situated at kodichikkananalli Village BegurHobli Bangalore South Taluk Bangalore Vide khata No 962, presently as per BBMP Form-B Khata No 1458/26/2 flat No 1102-B. Market vauue as per panel valuer Ahok K Kulkarni of Rs.49,08,000/- dated 01.07.2019</p>
8.	Details of any assignment or transfer of debt in his favour	NIL
8a.	Whether Security Interest relinquished	Yes
9.	Details of the bank account to which the financial creditor's share of the proceeds of liquidation can be transferred	Account number: 032321980050000 IFSC CODE: UBIN0903230
10.	List out and attach the documents by reference to which the debt can be substantiated and in support of the claim.	ACCOUNT STATEMENT, SANCTION NOTE , LOAN DOCUMENTS, MORTGAGE RELATED DOCUMENTS, VALUATION REPORT AND BILLS

Signature of financial creditor or person authorized to act on his behalf  
(please enclose the authority if this is being submitted on behalf a financial creditor)

Ram Anuj

Chief Manager

Address of person signing- Union Bank Of India, Exhibition Road Patna Main Branch 3Patna,  
Pin 800001, PAN No:AIMPA1195N

\*PAN, Passport, AADHAAR Card or the identity card issued by the Election Commission of India.





**AFFIDAVIT**

I, **Ram Anuj**, Chief Manager, Union Bank Of India, Exhibition Road Patna M 800001, currently residing at Patna, do solemnly affirm and state as follow

1. M/s **M M Agro Ventures Private Limited** having its registered office at House No 6B/26, TilakMarg, North S.K Puri, Patna 800013, the corporate debtor was, at the voluntary liquidation commencement date, that is, the 5<sup>th</sup> May 2022 and still is, justly and truly indebted to me [or to me and for a sum of Rs. 9,26,60,140.20].

In respect of my claim of the said sum or any part thereof, I have relied on the documents specified below: ACCOUNT STATEMENT, SANCTION NOTE, LOAN DOCUMENTS, MORTGAGE RELATED DOCUMENTS, VALUATION REPORT AND BILLS.

3. The said documents are true, valid and genuine to the best of my knowledge, information and belief and no material facts have been concealed there from.

4. In respect of the said sum or any part thereof, I have not, nor have my partners or any of them, nor has any person, by my/our order, to my/our knowledge or belief, for my/ our use, had or received any manner of satisfaction or security whatsoever, save and except the following:

*[Please state details of any mutual credit, mutual debts, or other mutual dealings between the corporate person and the financial creditor which may be set-off against the claim.]* NIL

5. I am not a related party of the corporate debtor, as defined under section 5(24) of the code.

Solemnly, affirmed at Patna on 3<sup>rd</sup> day, the June day of 2022

Before me,

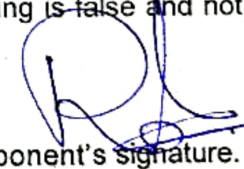
Notary / Oath Commissioner.

  
Deponent's signature.

**VERIFICATION**

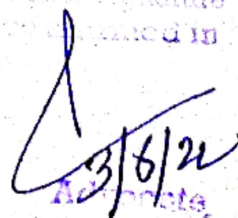
I, **Ram Anuj** the Deponent hereinabove, do hereby verify and affirm that the contents of this affidavit are true and correct to my knowledge and belief. Nothing is false and nothing material has been concealed there from.

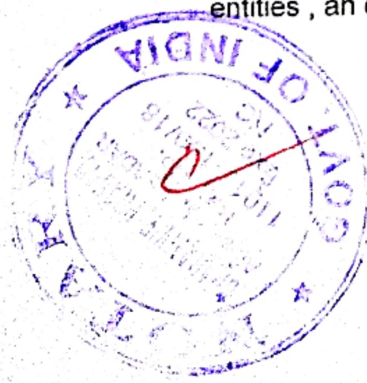
Verified at Patna on this 3<sup>rd</sup> day of June 2022.

  
Deponent's signature.

[ Note: In the case of Company or limited liability partnership, the declaration and verification shall be made by the director/ manager/secretary/ designated partner and in the case of other entities, an officer authorized for the purpose by the entity.]

. Identify the deponent's Signature L.T.I. who has been placed in My Presence.

  
3/6/22  
Anotary



*Handwritten notes in blue and red ink on the left margin:*  
185 Date 2/6/22  
M/s M M Agro Ventures Private Limited  
Patna  
Notary Public  
Union Bank of India  
Patna

SHCIL

YL 0003768709

**GOVERNMENT OF BIHAR  
e-Court Fee**



**DATE & TIME :** 02-JUN-2022 10:22:16  
**NAMES OF THE ACC/ REGISTERED USER :** SREI INFRASTRUCTURE FINANCE LIMITED  
**LOCATION :** CIVIL COURT PATNA  
**e-COURT RECEIPT NO :** BRCT1919D2119M28  
**e-COURT FEE AMOUNT :** ₹ 95  
(Rupees Ninety Five 0)



BRCT1919D2119M288

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